

THE PRODUCE CESS (AMENDMENT) ACT, 1966

No. 49 OF 1966

[15th December, 1966]

An Act to amend the Produce Cess Act, 1966.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Produce Cess (Amendment) Act, Short title. 1966.

15 of 1966.

2. In section 2 of the Produce Cess Act, 1966 (hereinafter referred to as the principal Act), for clause (c), the following clause shall be, and shall be deemed always to have been, substituted, namely:—

Amend-  
ment of  
section 2.

52 of 1962.

(c) "customs airport", "customs port" and "customs station" have the meanings respectively assigned to them in the Customs Act, 1962;.

3. In section 3 of the principal Act, in sub-section (1), for the words "customs port to any port", the words "customs station to any place" shall be, and shall be deemed always to have been, substituted.

Amend-  
ment  
of sec-  
tion 3.

4. In section 11 of the principal Act,—

Amend-  
ment of  
section 11.

(a) in sub-section (1),—

(i) after the words "by sea", the words "or air", and

(ii) after the words "customs port", the words "or customs airport",

shall be, and shall be deemed always to have been, inserted;

(b) in sub-sections (2) and (3), for the words "by land", wherever they occur, the words "by land or inland water" shall be, and shall be deemed always to have been, substituted.

Amendment of section 20.

5. In section 20 of the principal Act, in sub-section (2), in clause (e), for the words "by land", the words "by land or inland water" shall be, and shall be deemed always to have been, substituted.

Amendment of First Schedule.

6. (1) In the First Schedule to the principal Act, after serial number 2 and the entries relating thereto in columns 2, 3 and 4, the following serial number and entries relating thereto shall be inserted under the respective columns, namely:—

“3	Cashew kernel.	1½ per cent. of the tariff value.	1 per cent. of the tariff value.”
----	----------------	-----------------------------------	-----------------------------------

(2) To the First Schedule to the principal Act, the following *Explanation* shall be added, namely:—

*Explanation.*—In this Schedule, the expression "tariff value" has the meaning assigned to it in the Customs Act, 1962.’